

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 702 of 2020

IN THE MATTER OF:

Rupinder Singh Gill

...Appellant

Versus

**Three C Universal Developers Pvt. Ltd.
Through RP**

...Respondent

Present:

For Appellant : **Mr. Krishnendu Datta and Ms. Prachi Johri,
Advocates**

For Respondent : **Mr. Rishi Kapoor, Mr. Rakesh Kr. Gupta, Mr. Satish
Rai and Mr. Abhay Kaushik, Advocates**

O R D E R
(Through Virtual Mode)

24.08.2020 Apart from other issues, the question raised in this appeal is that the 'Corporate Debtor' was not the owner/lessee of the property (plot) in respect of which, in terms of the impugned order, it has been directed to hand over the title-deeds to the 'Resolution Professional'.

Issue notice upon Respondent.

Mr. Rishi Kapoor, Advocate waived and accepted notice on behalf of the Respondent. No further notice need be issued upon the Respondent. He may file reply-affidavit within two weeks. Rejoinder, if any, be filed within one weeks thereof. Parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List the matter 'for Admission (After Notice)' on **18th September, 2020**.

Meanwhile, the impugned order, to the extent of handing over the title-deeds /documents / original documents of ownership, other than the share certificates, shall remain stayed till the next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/